BHADRA 5, 1906 (SAKA)

Family Courts Bill, 246

in the Sal

1.164

The passengers, crew and the aircraft
are safely back in India. The hijackers
are still in Dubai in the custody of the
authorities there. I do not wish to say
more at this stage. I am confident
that the House will appreciate this, as
further action is the subject matter of
very delicate negetialions.
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19.00 hrs.

EOPYRIGHT (AMENDMENT) BILL

SHRI SATISH AGARWAL (Jaipur) : Sir, we can pass the Copyright (Amendment) Bill without any debate. We cooperate with them though they accuse us of not cooperating with them.

THE MINISTER OF STATE OF THE MINISTRIES OF EDUCATION AND CULTURE AND SOCIAL WELFARE (SHRIMATI SHEILA KAUL) : I beg to move :

"That the Bill further to amend the Copyright Act, 1957, as passed by Rajya Sabha, be taken into consideration."

MR. SPEAKER : The question

"That the Bill further to amend the Gopyright Act, 1957, as passed by Rajya Sabha, be taken into consideration."

The motion was adopted MR. SPEAKER :- Now, we take up clause by clause consideration.

The question is :

That Clauses 2 to 10 stand part of the Bill"

The motion was adopted. Clauses 2 to 10 were added to the Bill.

and the Title were added to the Bill.

SHRIMATI SHEILA KAUL: I beg, to move :

"That the Bill be passed".

श्री ग्रटल बिहारी वाजपेयी (नई दिल्ली) : ग्रध्यक्ष महोदय, मंत्री महोदया यह बता दें कि यह बिल लाने में इतनी देर क्यों हुई । यह बिले दो साल पहले पास हो जाना चाहिए था । इस विलम्ब के कारण फिल्म उद्योग का इतना नुक सान हुग्रा है, जिसका वर्णन नहीं किया जा सकता ।

सूचना और प्रसारण मंत्रालय के राज्य मंत्री तथा संसदीय कार्य विभाग में राज्य मंत्री (श्री एच० के० एल० भगत) : यह बहुत ग्रच्छा बिल है। ग्राप इसको सपोर्ट करें। हम इस बिल को ले तो ग्राए हैं, ग्राप तो लाए हो नहीं।

MR SPEAKER : The question is :

"That the Bill be passed"

The Motion was adopted.

19.03 hrs

Statutory Resolution Re : Approval of

CONTINUANANCE OF PROCIAMA

MR. SPEAKER : Now, we take up Proclamation on Sikkim.

SHRI G.M. BANATWALLA (Ponnani): I rise on a point of order. I submit that this Statutory Resolution with respect to Sikkim cannot be moved. I draw your attention to rule 174 read with Article 356. You will find that this Proclamation about Sikkim is tot remain in force up o 24th of November of 25th of November. Today, we are passing a Statutory Resolution to continue the Proclamation w.e.f. 25th November i.e. three more months have still-to pass: How can this House ber called upon to apply its mind to a situation that would be prevailing on or about 24th of November, three months bereafter, to decide as to whether the President's rule is to continue or not.

A Presidential Proclamation is to romain in force for six months. Hardly three months have elapsed and three more months are yet to elapse. Therefore also, under rule 174 it is provided that the right to move a motion should not be used as to be an abuse of the right of moving a resolution. It cannot be so used is to prejudice the procedure of the House. We have to decide today whether three monhts hereafter i e. after 73sh November this Proclamation should continue in force. Therefore, this motion is an abuse of the right of moving a resolution. Therefore, I submit that the Proclamation about Sikkim manot be taken up now as only three months have elapsed and three more smonths have yet to elapse before any resolution is to be passed about its continuation.

Let the Government clarify : Why now ? Let us wait. If we are to properly apply our mind, why is the Government not in a position to wait up to the month of November ? That also should to clarified so that we can apply our mind properly to this issue.

SHIR! ATAL BIHARI VAJPAYEE (New Delhi): If the House is going to meet again in November, then this proclamation need not be taken up now. If it has been decided not to meet again then we are prepared to...

## (Interruptions)

THE MINISTRY OF HOME APFAIRS (SHRI P.V. NARASIMHA RAO): Who takes that decision?

**BHRI SATISH** AGARWAL : So is the fate with regard to the second Resolution regarding Funjab. I am not eppend to the extension or the continuance of the President's Rule in Fanjab but if you are going to meet team, as we are hearing in the Central Wall that we are going to meet again before the elections, then we can approve it then.

SHRI SOMNATH CHATTERJEE : As it has been pointed out, this extension of Proclamation is being asked for months from 25th of November six 1984 You are going to have this extension today. Supposing within of November 1984 there is a 251h Government there or elections take place, then this Resolution becomes infructuous. Therefore, we are taking part in a process when the Resolution may become infructuous totally. Is this the way this House conducts itself? This is the point I want to be clarified ?

SHRI P.V. NARASIMHA RAO: Far from being an abuse of any Constitutional provision, this happens to be an act of great farsightedn.ss. We are able to anticipate that certain difficulties are going to be faced by ws. 1 shall explain presently to the House what those difficulties are. **10**, there is no Point of Order let me submit.

SHRIG.M. BANATWALLA : Sir, what is your ruling ?

MR. SPEAKER : I have already admitted it.

SHRIG.M. BANATWALLA : Sir, your ruling should be in our favour. At least the last ruling be in our favour.

भी राम विलास पासवानः य**ह प्रदकार** कैसे कह सकती है कि प्वाइंट <mark>प्राफ कार्वर</mark> नहीं हैं।

ग्रभ्यक्ष महोदयः हम कह रहे हैं कि वहीं है इस में प्वाइंट झाफ झार्डर।

भी राम विलास पासवानः एक बात जी कहें कि प्रगला सेवान होने वाला नहीं है।

अभ्यतः म्यूरेपयः : होता तो सा आर्थने । यस में कहने की नगा बात है ? SHRI P.V. NARASIMHA RAO: Sir, I beg to move :

"That this House approves the continuance in force of the Proclamation, dated the 25th May, 1984 in respect of Sikkim, issued under Article 356 of the Constitution by the President for a further period of six months with effect from the 25th November, 1984."

As the House is aware Parliament had approved on July 23, 1984, the Proclamation under Article 356 of the constitution in respect of the State of Sikkim and the dissolution of the Legislative Assembly of the State. The Proclamation had been issued on May 25, 1984 and remains valid till November 24, 1984. The five-year term of the State Assembly expires in October 1984. However, the Governor has indicated that certain issues, having far-reaching Constitutional implications are currently raised in the State in regard to the representation of different sections of the people in the State Legislature. While these issues are being considered, any electoral process could lead to tensions and disharmony which would vitiate the atmosphere. Taking into consideration all the circumstances prevailing in the State, the Governor recommended extension of President's rule by another six months beyond 34th November 1984. All efforts will continue to create conditions of mutual appreciation and understanding of these issues in the true interest of various sections of the people of Sikkim and indeed consistent with the larger interest of our nation as a whole. In view of the above, I request the august House to approve the continuance in force of the Proclamation issued by the President in respect of the State of Sikkim on may 25, 1984 for a further period of six months with effect from November 24.

MR. SPEAKER: The questions is: "That this House approves the contisuance in force of the Preclamation, dated the 25th May, 1984 in respect of Sikkim, issued under Article 356 of the Constitution by the President, for a further period of six months with effect from the 25th November, 1984".

The motion was adopted,

## 19.10 hrs.

## STATUTORY RESOLUTION RE : APPROVAL OF CONTINUANCE OF PROCLAMATION IN RESPECT OF PUNJAB

THE MINISTER OF HOME AFFAIRS (SHR1 P.V. NARASIMHA RAO) : Sir, I beg to move : the following Resolution :

"That this House approves the continuance in force of the Proclamation, dated the 6th October, 1983 in respect of Punjab, issued under Article 356 of the constitution by the President, for a further period of six months with effect from the 6th October, 1984."

MR. SPEAKER : The question is :

"That this House approves the continuance in force of the Proclamation dated the 6th October, 1983 in respect of Punjab, issued under Article 356 of the Constitution by the President, for a further period of six months with effect from the 6th October 1984."

The motion was adopted. CONCLUDING REMARKS

भी मनीराम बागड़ी (हिसार) : प्रध्यक्ष जी, यह जो नवम्बर से ग्रागे तक की मंजूरी जे ली है इसका मतलब यह है कि दोबारा इस वार्लयेन्ट का सेवान तो होना नहीं है। पाव इस आधिरी दफा मिल रहे हैं तो हम एक कूसरे का मुक्तिया ग्रदा कर दें। सध्यक्ष जी, वापकी वड़ी मेहरवानी, ग्रापने इस हाउस से सिर्फ कुमे ही निकाला माठ दिन के लिए मौर किसी को भी नहीं निकाला।

## (व्यवचान)

भी राम विकास पासवान (हाजीपुर)ः अञ्चल जी, हमने सापको बहुत तकलीफ दी